

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Ins) No. 854 of 2019

IN THE MATTER OF:

Punjab National Bank

...Appellant

Versus

M/s. Vindhya Cereals Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Apoorv Sarvaria, Advocate

ORDER

27.08.2019 Let notice be issued on the Respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 28th August, 2019. If the appellant provides the *e-mail* address of Respondent, let notice be also issued through *e-mail*.

Until further orders, the operation of the impugned order dated 19th July, 2019 directing the Chief Manager of the Bank (Punjab National Bank) to appear shall remain stayed. The Adjudicating authority will also not dismiss the application filed under Section 7 of the 'I&B Code' for the grounds mentioned in the impugned order, till decision of this appeal.

Post the case 'for orders' on 18th September, 2019. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ns/sk/